

GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 85

ANSWERED ON 20.07.2026

RESOLUTION OF KRISHNA AND GODAVARI WATER SHARING ISSUES

85. Dr. K. LAXMAN:

Will the Minister of **Jal Shakti** be pleased to state:

- (a) the steps taken by the Central Government to facilitate an equitable resolution of the inter-State water-sharing issues relating to the Krishna and Godavari river basins between the States of Telangana and Andhra Pradesh;
- (b) the progress made by the recently constituted 13-member committee, including its terms of reference, key recommendations, if any and the expected timeline for submission of its report; and
- (c) the assistance and coordination being provided by the Centre to ensure timely implementation of the Committee's recommendations and a lasting resolution of the disputes?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (c) The Andhra Pradesh Reorganization Act (APRA), 2014 came into existence vide Govt. of India Gazette Notification dated 01.03.2014. In pursuance to the powers conferred under sub-sections (1), (4) and (5) of Section 85 of the APRA 2014, vide notification dated 28th May, 2014, Central Government constituted the Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) for administration, regulation, maintenance and operation of such projects on Krishna and Godavari River respectively.

Further, in pursuance to the powers conferred under sub-section (1) of Section 84 of the APRA, 2014, with effect from 2nd June, 2014, the Central Government constituted an Apex Council for the supervision of the functioning of the Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB). The Apex Council is headed by the Union Minister of Jal Shakti as chairperson and Chief Ministers of both the States as members.

Moreover, Krishna Water Disputes Tribunal-II (KWDT-II) was provided Terms of Reference (ToR) which inter-alia, includes to distribute/allocate the Krishna River waters between the States of Telangana and Andhra Pradesh from the undivided share of the erstwhile State of Andhra Pradesh vide Gazette Notification S.O. 4375 (E) dated 06.10.2023.

Ministry of Jal Shakti has constituted a 13-member committee under the Chairmanship of Chairman, Central Water Commission to deliberate upon key issues concerning water management between the States of Andhra Pradesh and Telangana.
